

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2728**

TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)

FIRST TIME OFFENDERS

2728. DR. K. GOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the death row convicts were first time offenders and if so, the details thereof;

(b) whether it is also true that around sixty per cent of them are poor and uneducated;

(c) whether the Government has any proposal to grant pardon to these convicts; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) To (d): Every death row convict can file a petition for mercy to the Hon'ble Governor of the respective State under Article 161 of the Constitution of India and to the Hon'ble President of India under Article 72 of the Constitution of India. At present, 08 cases of

mercy petitions under Article 72 of the Constitution of India are at various stages of examination.

Prison and its related matter is a State subject under the Seventh Schedule to the Constitution of India hence data regarding the past criminal records and the socio-economic background of convicts are not maintained centrally.
